

Publication Notice

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-9

(Appellate Civil Jurisdiction)

FAO No. 1523 of 2024 (O & M)

MANJU AND ORS.
V/s

.... Appellants

NSRUDDIN AND ORS.

..... Respondents

Notice to:

- 1) Nsruddin s/o Sh. Mormal Khan, caste Muslim Mev, r/o Roja Ka Vass Chandoli Alwar, PS Sadar Alwar Distt. Alwar (Rajasthan) (Driver of truck LPT2515TC EX no. RJ-32GA-0101).
- 2) Rakesh Sharma s/o Hari Prasad Sharma, r/o Ward no. 19, Behror Alwar TA Ward No. 26 Kotputli WEF 14.01.16 Jaipur (RJ) 999999. (Owner of truck LPT2515TC EX no. RJ-32GA-0101).

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **15.02.2024 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 22/12/24

SUPERINTENDENT CIVIL REVISION BRANCH

Scanning Clerk